

Bill No. 105 of 2012

THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2012

A

BILL

further to amend the Central Universities Act, 2009.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2012.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

25 of 2009.

2. After section 3A of the Central Universities Act, 2009 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Insertion of new section 3B.

10 “3B. (1) **The Central University of Bihar established under sub-section (4) of section 3 shall be known as the Central University of South Bihar and its territorial jurisdiction shall be limited to the territory in the south of the River Ganges in the State of Bihar.**

Special provision with respect to the State of Bihar.

(2) There shall be established a university, which shall be a body corporate, to be known as the Central University of North Bihar having its territorial jurisdiction extending to the territory in the north of the River Ganges in the State of Bihar.

(3) All assets and liabilities of the Central University of Bihar in respect of the territory in the north of the River Ganges in the State of Bihar shall stand transferred to be the assets and liabilities of the Central University of North Bihar. 5

(4) Anything done or any action taken by the Central University of Bihar in respect of the territory in the north of the River Ganges in the State of Bihar shall be deemed to have been done or taken by the Central University of North Bihar.

(5) Any suit or legal proceedings instituted or continued by or against the Central University of Bihar in respect of the territory in the north of the River Ganges in the State of Bihar shall be deemed to have been instituted or continued by or against the Central University of North Bihar.” 10

Amendment of
the First
Schedule to the
principal Act.

3. In the First Schedule to the principal Act, for serial number 1 and the corresponding entries against it, the following serial numbers and entries shall be substituted, namely:— 15

“1.	Bihar	Central University of South Bihar	Territory in the south of the River Ganges in the State of Bihar	
1A.	Bihar	Central University of North Bihar	Territory in the north of the River Ganges in the State of Bihar”.	20

STATEMENT OF OBJECTS AND REASONS

The Central Universities Act, 2009 was enacted to establish and incorporate universities for teaching and research in various States and to provide for matters connected therewith or incidental thereto. The Act provided, *inter alia*, for establishment of a Central University in the State of Bihar by the name of Central University of Bihar.

2. The Central University of Bihar is functioning from a temporary location at Birla Institute of Technology Campus, Patna. The Government of Bihar had identified three sites in Motihari, for permanent location of the Central University of Bihar, which were not found suitable by the Site Selection Committee. Keeping this in view, the Central Government explored the possibility of acquiring a portion of an unused airfield at Panchanpur at Gaya.

3. Meanwhile, Resolutions have been passed by both the Houses of the State Legislature of Bihar requesting the Central Government to establish the Central University at Motihari. Several Members of Parliament have also raised the issue for establishing more than one Central University in the State of Bihar to speed-up the all-round development of the State.

4. In view of the pressing demand for establishment of one more Central University in the State of Bihar and to minimise regional imbalances in higher education, it is proposed to establish one more Central University in the State of Bihar. Accordingly, the Central Universities (Amendment) Bill, 2012, provides—

(a) for establishment of one more Central University in the State of Bihar by the name of Central University of North Bihar to be located at Motihari in the State of Bihar; and

(b) for renaming the existing Central University in the State of Bihar as the Central University of South Bihar to be located at Gaya in the State of Bihar.

5. The Bill seeks to achieve the above objectives.

NEW DELHI;

M.M. PALLAM RAJU

FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to insert a new section 3B in the Central Universities Act, 2009, so as to establish a new University as a body corporate to be known as the Central University of North Bihar having its territorial jurisdiction in the territory in the north of the River Ganges in the State of Bihar and to rename the existing Central University of Bihar established under sub-section (4) of section 3 of the said Act, as the Central University of South Bihar with territorial jurisdiction limited to the territory in the south of the River Ganges in the State of Bihar.

2. In the Eleventh Plan, the Cabinet had approved an expenditure of two hundred forty crore rupees for the existing Central University of Bihar. It is proposed to split the said expenditure of two hundred forty crore rupees between the two Central Universities equally. The expenditure would be met from the Consolidated Fund of India through the budgetary provisions of the Ministry of Human Resource Development.

ANNEXURE

EXTRACT FROM THE CENTRAL UNIVERSITIES ACT, 2009
(25 OF 2009)

* * * * *

THE FIRST SCHEDULE

[See section 3 (4)]

Serial No.	Name of the State	Name of the University	Territorial jurisdiction
1.	Bihar	Central University of Bihar	Whole of the State of Bihar
*	*	*	*

LOK SABHA

A
BILL
further to amend the Central Universities Act, 2009.

(Shri M.M. Pallam Raju, Minister of Human Resource Development)